ANNEXURE A - 2
Filing under clause (ca) of sub-regulation (2) of regulation 13 of the IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016

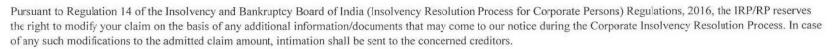
(Amount in ₹)

SI. No.	Category of creditor	Summar	y of claims received	Sun	nmary of claims	Amount of contingen			Details in	Remarks,
		Summar	y of claims received	adn	nitted		Amount of claims not admitted		Annexure	if any
		No. of claims	Amount	No. of claims	Amount of claims admitted	t claims				
1	Secured financial creditors belonging to any class of creditors	0	0	0	0	0	0	0		No claims have been received from this category of creditor by RP till 5th July, 2023
2	Unsecured financial creditors belonging to any class of creditors	0	0	0	0	0	0	0	2	No claims have been received from this category of creditor by RP till 5th July, 2023
3	Secured financial creditors (other than financial creditors belonging to any class of creditors)	4	5,933,436,051.48	4	5,878,436,051.48	0	60,000,000.00	0	3	
4	Unsecured financial creditors (other than financial creditors belonging to any class of creditors)	. 13	22,293,307,980.90	13	20,479,914,061.90	0	1,813,393,919.00	0.00		
5	Operational creditors (Workmen)	0	0	0	0	0	0	0		No claims have been received from this category of creditor by RP till 5th July, 2023

otal		21	28,264,474,751.38	17	26,373,079,893.36	0	1,896,394,858.02	0.00	
9	Other creditors, if any, (other than financial creditors and operational creditors)	0	0	0	0	0	0	0	9 No claims have bee received from this category of creditor by RP till 5th July, 2023
8	Operational creditors (other than Workmen and Employees and Government Dues)	2	31,162,000.00	0	10,626,166.98	0	20,535,833.02	0	8
7	Operational creditors (Government Dues)	1	6,313,258.00	0	4,103,613.00	0	2,209,645.00	0	7
6	Operational creditors (Employees)	1	255,461.00	0	0	0	255,461.00	0	6

Notes:

1. Pursuant to Regulation 10 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, an Interim Resolution Professional/Resolution Professional may call for such other evidence or clarification as he deems fit from the financial creditor for substantiating the whole or a part of its claim.





Annexure - 7

Name of the Corporate debtor: Rajesh Construction Company Private Limited; Date of commencement of CIRP 13th May, 2021; List of creditors as on: 5th July, 2023

List of operational creditors (Government dues)

(Amount in₹)

SI.	Details of claimant		Details of claim received		Details of claim admitted				Amount				
No.	Departme nt	Government	Date of receipt	Amount claimed	Amount of claim admitted	Nature of	Whether related party?	% of voting share e in CoC, if applicabl	Amount of any mutual dues,	mutual dues, that may be set-	Amount of claim under verification		Remarks. if any
	Office of the Assistant 1 Commissi oner, CGST, Mumbai	Yes		6,313,258.00	4,103,613.00	Unsecured	No) NA	NA	NA	(2,209,645.00	
TOTAL	-			6,313,258.00	4,103,613.00							2,209,645.00	

As per the information received from the Erstwhile Management of the Corporate Debtor and as per the audited financial statements for the Financial Year 2020-21, the amount of Rs. 2209645/- has been paid by the Corporate Debtor. Accordingly, the amount stards rejected.



